

**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 19
ALLAHABAD BENCH**

**IA NO.24/2021 & IA NO.65/2021
IN CP NO.(IB) 85/ALD/2020**

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : KUTUMB PROJECT V/S LANCO MANDAKINI HYDRO ENERGY PVT. LTD.

SECTION : 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. VIJAY KUMAR SENGER ALONGWITH SH. V.K. SHUKLA, ADVS.

COUNSEL FOR RESPONDENT : SH. YASH TANDON, ADV.

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The matter was taken up today through Video Conferencing.

Heard Sh. Vijay Kumar Senger alongwith Sh. V.K. Shukla, Advocates for the Applicant and Sh. Yash Tandon, Advocate for the Respondent through Video Conferencing.

Pursuant to the earlier order of this Court dated 28.01.2021, reply has been filed by the Respondent but no rejoinder has been filed by the applicant till date. Let the same be filed by the next date of listing.

Accordingly, put up in the week commencing 26th March, 2021 before the Regular Court/Video Conferencing.

— Sd —

Dated : 24.02.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Kumud Narayan
(PS)*